

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 624
CP-34/241-242/ND/2024

IN THE MATTER OF:

M/s MGF Developments Ltd.

...APPLICANT

Vs.

M/s. Emaar MGF Construction Pvt Ltd.

...RESPONDENT

Section

U/s 241-242

Order delivered on 11.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant
For the Respondent

:Mr. Atharv Gupta, Adv.
:Adv. Abhay Raj Varma, Adv. Anshay Dhatwalia for R-3, R-4, R-5, R-6. Adv. Sunil Mund, Adv. Dharmender Kumar for R-7. Sr. Adv. Sudhir Makkar, Adv. Mehul Parti, Adv. Shivangi Bajpai, Adv. Ashish Joshi, Adv. Soumya for R-2. Mr. Krishnamohan K Menon, Ms. Parul Sachdeva, Advs. for R-1.

ORDER

Ld. Counsel on behalf of the Petitioner is present. Ld. Sr. Counsel on behalf of the R-2 is present and their reply is now available on the e-portal. Ld. Counsel on behalf of R-1 is present and submitted that they would like to adopt the reply of R-2, however, prayed time to file necessary affidavit in this regard. Ld. Counsel on behalf of R-3 to R-6 is present and sought time to file reply. Time prayed for is granted.

Ld. Counsel on behalf of R-7 is present and sought two weeks time to file the reply. Time prayed for is granted. Last opportunity is given to the Respondents (other than RoC) to file their response. Liberty is also granted to the Petitioner to file the rejoinder if any to the reply of the Respondents. List the matter on **12.09.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)